

NOTICE TO RAILWAYS UNDER SECTION 78B

INDIAN RAILWAYS ACT, 1890

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Advocate

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Date .....

TO ,

The General Manager,

Northern Railways,

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Dear Sir,

Notice under section 78B, Indian Railways Act, 1890 Under instructions from my client M/s. .... I, hereby give you notice claiming a sum of Rs. .... as compensation for the loss of goods suffered by my above client for reasons of non-delivery of the goods as stated below.

1. That my client booked a consignment of ..... packets of ..... each packet weighing ..... Kg. of ..... from ..... on ..... railway under

R.R. No. .... dated ..... for carriage forward to  
..... a Station on ..... Railways.

2. That my client was the consignor and consignee both under the said  
RR of the consignment.

3. That the said consignment having been lost or misdirected elsewhere  
in course of transit and so has not reached the destination as yet and  
the Railway Administration has failed to deliver the same to my  
aforesaid client inspite of repeated demands.

4. That in the circumstances, I have been instructed by my client to  
demand to pay to my said client within ..... days from the  
date of receipt of this notice, the sum of Rs. .... as loss and  
damages suffered by my client by reason of loss, deterioration or  
damages due to non-delivery of the goods.

5. The following are the particulars of the claim:

- |       |   |          |
|-------|---|----------|
| (i)   | Loss for non-delivery of ..... at<br>Rs..... per kg. as per invoice | Rs. .... |
| (ii)  | Railway freight paid  | Rs. .... |
| (iii) | Other costs (Packing, etc.)   | Rs. .... |
| (iv)  | Cost of notice, etc.  | Rs. .... |

Total

Rs. ....

Yours faithfully,

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